SHISSA BERULATION No. 1: 0 F: 1054

THE ORISSA TENANTS PROTECTION (SCHEDULED AREAS AMENDMENT) REGULATION, 1954

[Received the assent of the President on the 1st May 1954, first published in an extraordingry issue of the Orissa Gazetic, dated the 10th May 1944]

REGULATION:

To amend the orissa tenants protection act, 1948, IN ITS APPLICATION TO THE SCHEDULED AREAS IN THE STATE OF ORISSA

WHEREAS it is expedient to amend the Orissa Tenants Protection Act, 1948, in its application to the Scheduled Areas in the State of Orissa to the extent and in the manner Orissa Act III of 1948. hereinafter appearing:

NOW THEREFORE, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5 of the Fifth Schedule to the Constitution, the Governor of Orissa is pleased to promulgate the following Rugulation made bv him—

Short title. extent and commencement.

- 1. (1) This Regulation may be called the Orissa Tenants Protection (Scheduled Areas Amendment) Regulation, 1954.
- (2) It extends to the Scheduled Areas of Koraput, Mayurbhanj, Sundargarh and Ganjam Agency excluding the Chokpad Khandam and the Pandakhol Muttha of Suruda Muliahs.

Amendment and 7, Orises Act III of 1948.

2 For the purposes of this Regulation, the Orissa Orisea Act of sections 3 Tenants Protection Act, 1948 (hereinafter referred to as the 111 of 1948, said Act), shall be amended in the following manner:---

- (a) in sub-section (1) of section 3 for the words, letters and figures "1st day of September 1947" or "1st day of August 1949" in relation to the merged States areas, the words, letters and figures "1st day of September 1952" shall be substituted;
 - (b) in section 7--
- (i) for the words, letters and figures "1st day of September 1947" or "1st day of August 1949" in relation to the merged States areas, wherever they occur, the words, letters and figures "1st day of September 1952" shall be substituted:
- (ii) for the words, letters and figures "30th November 1947" the words, letters and figures "Ist day of September 1952" shall be substituted.

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- 3. (1) All rights and privileges and liabilities and obligations in respect of a person who was cultivating any land as a tenant on the 1st day of September 1947 or on the 1st day of August 1949 in relation to merged States areas as the case may be, shall continue to remain unaffected as if this Regulation had not come into force.
- (2) Without prejudice to the generality of sub-section (1) and notwithstanding anything contained in item (3) of clause (g) of section 2 but subject to the other provisions of the said Act as amended by this Regulation, the rights and privileges and liabilities and obligations of a person who was a tenant in cultivation on the 1st day of September 1952 shall remain unaffected and the said person shall not be liable to eviction if on the said date the total extent of land in the possession of the raiyat under whom he cultivates, exceeds thirty-three acres.

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